

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.299
TO BE ANSWERED ON 5th FEBRUARY 2018**

Inter Board Working Group

299. SHRI ASADUDDIN OWAISI:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has set up an Inter Board Working Group (IBWG) comprising eight Boards to work out details for stepping up of moderation and upward revision or spiking of marks;
- (b) if so, the details thereof;
- (c) whether the said step has been taken by the Government after Delhi High Court has restrained CBSE with its moderation policy;
- (d) if so, the details thereof; and
- (e) whether the Government is also working on common curriculum and if so, the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SHRI UPENDRA KUSHWAHA)

- (a) & (b): A meeting to review the Policy of Moderation of marks to avoid spiking of marks was convened by the Secretary(School Education & Literacy) on 24th April, 2017 with State Education Secretaries and Chairman of State Boards including CBSE. In the meeting all State Boards decided to constitute Inter Board Working Group (IBWG) comprising of Chairman, Board of Gujarat, Jammu & Kashmir, Kerala, Telangana, Chhattisgarh, Manipur, ICSE with Chairman, CBSE as the Convener of the IBWG.

(c) & (d): The High Court of Delhi in W.P.(C)4519/2017 & CM No.19732/2017 dated 23rd May, 2017 ordered that so far evaluation of the current students who have undertaken CBSE Class X and Class XII examination in the year 2017, the respondents shall follow the declared policy of 2016 including the moderation policy which was in vogue on the date when they submitted their application forms. The above orders of the Hon'ble High Court of Delhi were compiled by the CBSE.

(e): No Madam.
